

**Court No. - 9**

**Case :-** PUBLIC INTEREST LITIGATION (PIL) No. - 318 of 2021

**Petitioner :-** (Clta) Company Law Tribunal Bar Association

**Respondent :-** Union Of India And 3 Others

**Counsel for Petitioner :-** Udai Chandani,Prabha Shanker Mishra

**Counsel for Respondent :-** A.S.G.I.,C.S.C.,Manu Vardhana

**Hon'ble Sanjay Yadav,J.**

**Hon'ble Jayant Banerji,J.**

Vakalatnama filed on behalf of respondent nos. 1 and 2 is taken on record.

Heard Sri R.P. Agarwal, learned Senior Advocate assisted by Sri Udai Chandani, learned counsel for the petitioner.

At the outset, learned counsel for the petitioner submits that respondent nos. 3 and 4 are not necessary party, therefore, he may be permitted to delete the names of the said respondents from the array of parties.

Steps be taken within three days.

Issue notice.

Learned counsel Sri Manu Vardhana waves notice for respondent nos. 1 and 2.

Let response be filed within four weeks.

List in the week commencing 22.03.2021 in the additional cause list.

**Order Date :-** 10.2.2021

Madhurima

(Jayant Banerji, J.) (Sanjay Yadav, J.)